

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.1948
TO BE ANSWERED ON 10.12.2015**

BBMB

1948. SHRI DUSHYANT SINGH:

**Will the Minister of POWER
be pleased to state:**

- (a) whether it is a fact that water from the Ranjeet Sagar Dam is not being released as per the alloction made by Bhakra Beas Management Board (BBMB);**
- (b) if so, the details thereof along with the action taken thereon;**
- (c) whether the Shahpur Kandi Barrage being constructed by the Punjab Government; and**
- (d) if so, the details thereof along with the measures being taken to ensure that it does not adversely affect the concerned States?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL AND NEW & RENEWABLE ENERGY**

(SHRI PIYUSH GOYAL)

(a) to (d) : Ranjit Sagar Dam (RSD) is an irrigation as well as a power generation project and the quantum of water release is determined on the basis of the irrigation needs of the beneficiary states. The release of water can be regulated either by operating the hydro power generating machines or by opening the gates of the dam. In order to utilize the full potential of power generation, discharge of water from the project is generally regulated by operating the hydro power generating machines. While all efforts are made to keep the actual discharge of water close to the approved discharges, sometimes the generating machines have to be operated keeping in view the immediate power requirement of the state which may result in some disparity in the actual discharge vis-a-vis the approved discharge. In order to regulate the flow of water beyond Ranjit Sagar Dam, a balancing reservoir is being constructed at Shahpurkandi by Punjab Government and Punjab State Power Corporation Ltd (PSPC). After completion of dam, the water downstream RSM can be managed in a more efficient manner as per the irrigation requirement of the beneficiary states.
